CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT PETITION NO.69 OF 2006 IN ORIGINAL APPLICATION NO.591 OF 2001

ALLAHABAD, THIS THE 10TH DAY OF JULY, 2007

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J HON'BLE MR. K.S. MENON, MEMBER-A

Anil Kumar Isngh aged about 40 years, Son of Shri Ranvir Singh resident of 350 Block Colony Near Cantonment Board Pump House, Babina (Jhansi).

. Applicants

By Advocate : Shri R. K. Nigam

Versus

- Secretary, Ministry of Defence, Govt. of India, New Delhi.
- Br. G.S. Bal, Commander,
 HQ 94 Armoured Brigade, Babina Cantt. (Jhansi).

By Advocate: Shri S. Singh

ORDER

HON'BLE MR. ASHOK S. KARAMADI, MEMBER-J

This contempt application is filed against the order dated 07.10.2005 passed in O.A. No.591 of 2001. By the said order the respondents have directed to consider the grievance of the applicant as the respondents have failed to comply the same this contempt application is filed.

2. On notice the respondents have appeared and filed the counter affidavit and further submitted that against the said order passed in the Original Application the respondents have took the matter

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before the Hon'ble High Court by filing the writ petition No.2726/07 and the Hon'ble High Court by order dated 17.01.2007 stayed the operation of the impugned order. The copy of the same is annexed along with counter affidavit and the same was served on the applicant's counsel and sought for the dismissal of the contempt proceedings.

3. On perusal of the pleadings and the materials on record and the order passed by the Hon'ble High Court, we thought it just and proper to dismiss the Contempt Application. Accordingly, the Contempt Application is dismissed and the notices issued to the respondents are discharged.

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Member-J